

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 190/MP/2019

**Coram:
Shri P.K.Pujari, Chairperson
Dr. M.K.Iyer, Member
Shri I.S.Jha, Member**

Date of Order: 8th of November, 2019

In the matter of

Petition under Section 79 of the Electricity Act, 2003 to give a framework on the issue of advance being paid by NTPC to Indian Railways for transportation of coal from coal mines to thermal coal stations of NTPC for the period 2018-19 and 2019-20.

**And
In the matter of**

NTPC Limited
NTPC Bhawan,
Core-7, Scope Complex,
7, Institutional Area, Lodhi Road,
New Delhi-110 003

...Petitioner

Vs.

Managing Director
Madhya Pradesh Power Management Company Ltd.
Shakti Bhawan, Vidyut Nagar,
Jabalpur-482 008 and others

....Respondents

ORDER

The Petitioner, NTPC Limited has filed the present Petition seeking direction to the Respondents to bear the carrying cost of making advance payment by NTPC to the Indian Railways for the freights charges and for relaxation to the provisions of Regulation 30 (6) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 to permit NTPC to retain benefits of the MOU with Indian Railways.

2. The matter was heard on 3.9.2019 after notice to the Petitioner. After hearing the learned counsel for the Petitioner, order on admissibility of the Petition was reserved.

3. The Petitioner vide its affidavit dated 4.11.2019 has sought permission to withdraw the present Petition.

4. The prayer of the Petitioner is allowed. Accordingly, Petition No. 190/MP/219 is disposed of as withdrawn.

Sd/-
(I.S.Jha)
Member

sd/-
(Dr. M.K.Iyer)
Member

sd/-
(P.K.Pujari)
Chairperson